

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

ORDER

No. 274 of 2021 /RG/LP Dated 20-4-2021

Sanction is hereby accorded to the grant of Rs.2.5 Lacs(Rupees Two Lacs and Fifty Thousand only) as Financial Assistance in favour of **Ms. Prabjeet Kour, Advocate**, bearing Enrollment No.D/612/1992 dated 07.08.1992 out of Advocates' Welfare Fund maintained by Prinicipal Distirct Judge, Jammu subject to the condition that she will not claim financial assistance from Bar Council of Delhi where she is enrolled as an Advocate and shall furnish an affidavit to this effect.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Admn.)

No. 9743-52 /RG/LP Dated 20-4-2021

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey
3. Secretary to Hon'ble Mr. Justice Dhiraj Singh Thakur
..... for information of Their Lordships.
4. Registrar Judicial, High Court Wing Jammu
5. Principal District & Sessions Judge, Jammu
.....for information, and with the direction to disburse the said amount to the concerned subject to the furnishing of an affidavit on the conditions laid down in this order.
6. Presjdent, J&K High Court Bar Association, Jammu
..... for information.
7. CPC e-Courts High Court of J&K, Jammu for uploading on the official website for information of all the concerned.
8. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
- 9- Ms. Prabjeet Kour, Advocate

(Signature)
Registrar (Admn.)